

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s) (Civil) No(s). 383/2026

ASHWINI KUMAR UPADHYAY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 13-04-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) :Mr. Ashwini Kumar Upadhyay, Adv.
Mr. Ashwani Kumar Dubey, AOR
Mr. Nikhil Upadhyay, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. The issue raised in the instant Writ Petition, in the very nature of things, cannot be considered for the elections ensuing in some of the States. However, whether such a recourse deserves to be followed before the next parliamentary elections and/or in future elections of the State Legislature needs to be examined.
2. Issue notice, returnable on 03.08.2026.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR